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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 29<sup>th</sup> January, 2026***

+ CRL.M.C. 478/2026&CRL.M.A. 1921/2026  
SH. MADAN PAL SINGH AND ANR

.....Petitioner

Through: Mr. Pardeep Kumar, Mr. Ashish  
Karawal and Mr. Gourav Goswami,  
Advocates.

versus

THE STATE (GOVT. OF NCT OF DELHI) AND ANR

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP for the  
State

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. All the petitioners seek quashing of FIR.No.0155/2019 under Sections 308/341/323/34 IPC P.S. Karawal Nagar.
2. The abovesaid FIR was registered on the basis of a complaint filed by respondent No.2-Mr. Praveen Kumar and on the basis of the order passed under Section 156 (3) Cr.P.C.
3. Initially, the chargesheet was directed against six accused persons but four accused persons were, reportedly, discharged and the trial is presently going on with respect to the two accused persons i.e. both the petitioners herein, who have been charged for offences under Section 308, 323, 341 and 34 IPC.
4. The matter has been amicably settled between the parties and respondent No. 2, who is present in Court, and reiterates the terms of settlement as recorded in MoU dated 17.12.2025. He submits that the dispute was merely with respect to some plastering to be done outside the common wall and, it was only on



account of some provocation and misunderstanding, that he was compelled to file complaint before the learned Magisterial Court.

5. He submits that both the parties are residents of same street and due to intervention of the family members, well wishers and respectable members of the Society, the disputes have been amicably resolved and he is, now, not interested in pursuing with the abovesaid complaint and consequent FIR.

6. The complainant is practicing advocate and his affidavit also contains the averment that he has arrived at the compromise out of his own free will and without any undue pressure and with no monetary consideration.

7. The copy of the MLC with respect to the injuries suffered by respondent No.2 is also on record. Fact remains that respondent No.2 submits that he is now left with no grievance in the matter and would have no objection if the abovesaid FIR is quashed.

8. In view of the settlement arrived between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when the parties have resolved their disputes amicably. Moreover, the dispute does not involve any public interest and is private in nature.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR.No.0155/2019 under Sections 308/341/323/34 IPC P.S. Karawal Nagar, along with all consequential proceedings emanating therefrom, is hereby, quashed.

11. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**JANUARY 29, 2026/sw/pb**